



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : egtf-dgft@gov.in , Phone Office : 011-23062777

(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II**MEETING No.** NC/2/MEET/Apr/202627/1**DATED:** 15/04/2026Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Apr/202627/1 dated 15/04/2026 of Norms Committee - II for the year 2026-27 was held on 15/04/2026 under the Chairmanship of CHANDRA MISHRA, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

SI.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT

2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT
3	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
4	SHRI S.K. JAIN, CONSULTANT	DPIIT
IN ATTENDANCE:		
1	SHRI YASHWANT KUMAR SINGH , Dy. DGFT	DGFT
2	SHRI SANDEEP KUMAR, FTDO	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00004486AM26
RA File Number	072404000141 AM19
Licence No and Date	0710113806/03/09/2018
Norms Committee Decision: The committee considered the case as per the agenda and noted that a deficiency letter was issued to the applicant on 15.04.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	2 / NC/2/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	LOTUS ADVANCE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00002008AM25
RA File Number	052304000391 AM20
Licence No and Date	0510413205/03/01/2020
Norms Committee Decision: The committee considered the case as per the agenda and noted that a deficiency letter was issued to the applicant on 08.04.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	3 / NC/2/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00000996AM24
RA File Number	052304000150 AM21
Licence No and Date	0510415010/26/08/2020
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination on the change of the description of the exported item. The case stands deferred.	

Case No.	4 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00005946AM26
RA File Number	082404000286 AM21
Licence No and Date	0810149026/09/11/2020
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. Wastage of 5 % maybe allowed as under: Each import item - 1.05 kg/kg content in export. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	5 / NC/2/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00059819AM21

RA File Number	03AA04015765 AM21
Licence No and Date	0311000710/11/01/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	6 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00001970AM26
RA File Number	07AA04009956 AM21
Licence No and Date	0711000671/12/03/2021
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Quantity of import item at SNo. 1 may be allowed as 141.20 Kgs. as 1.02 Kgs/Kg. content in the export item at SNo.1. II. Quantity of import item at SI.No. 2 may be allowed as 18.42 Kgs. as 1.02 Kgs/Kg. content in the export item at SI.No.2. III. Quantity of import item at SI.No. 3 may be allowed as 176.60 Kgs. as 1.02 Kgs/Kg. content in the export item at SI.No.3 IV. Quantity of import item at SI.No. 4 may be allowed as 48.71 Kgs. as 1.02 Kgs/Kg. content in the export item at SI.No. 4. V. Quantity of import item at SI.No. 5 may be allowed as 34.03 Kgs. as 1.02 Kgs/Kg. content in the export item at SI.No.5. VI. Quantity of import item at SI.No. 6 may be allowed as 100.59 Kgs. as 1.02Kgs/Kg. content in the export item at SI.No.6. VII. Quantity of import item at SI.No. 7 may be allowed as 102.45 Kgs. as 1.02 Kgs/Kg. content in the export item at SI.No. 7. VIII. Quantity of import item at SI.No. 8 may be allowed as 6.08 Kgs. as 1.02 Kgs/Kg. content in the export item at SI.No.8 IX. Quantity of import item at SI.No. 9 may be allowed as 10.35 Kgs. as 1.02 Kgs/Kg. content in the export item at SI.No. 9.	

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	7 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00320690AM22
RA File Number	56AX04000050 AM22
Licence No and Date	5611000753/17/01/2022

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

1. The following may be suffixed with the description of export item"; "**Width – 1550 mm - Net weight - 0.950 Kgs. /Mtr;** and **Width - 1250 mm - Net weight - 0.765 Kgs./Mtr "**

2. Quantity of import item at **SI.No.1** may be allowed as under:

- i. For one meter of electrical insulator of width **1500mm; 1 Meter (0.558 Kgs)** inclusive of **3% wastage** as claimed by the firm.
- ii. For one meter of electrical insulator of width **1250 mm: 1 meter (0.450Kgs)** inclusive of **4% wastage** as claimed by the firm.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	8 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	ANJANEY FERRO ALLOYS LTD.
Meeting Number	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026

and Date	
HQ File Number	HQRNORM REVIW00004809AM26
RA File Number	26AX04000022 AM23
Licence No and Date	2611000666/17/08/2022

Norms Committee Decision:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY OF MANGANESE TO BE ALLOWED
1	Ferro Silico Manganese, MN: 65% MIN, Si: 16% MIN, C: 2% MAX, P: 0.3% MAX, S: 0.03% MAX	24000.00 MTS	MN Ore GL 01, Mn: 44%, Fe : 2.7%, SiO ₂ : 13.6%, Al ₂ O ₃ : 4.7%. QTY: 12800.00 MTS	12800.00 MTS INCLUSIVE OF 18% WASTAGE ON THE MANGANESE CONTENT IN IMPORTED MANGANESE ORE.
			MN Ore Assmang Nchwani Lumpy, Mn: 42%, Fe: 10.76%, SiO ₂ : 4.17%, Al ₂ O ₃ : 0.30%. QTY: 12800.00 MTS	12800.00 MTS INCLUSIVE OF 18% WASTAGE ON THE MANGANESE CONTENT IN IMPORTED MANGANESE ORE.
			MN Ore Assmang Gloria Lumpy, MN 37.93%, Fe: 6.19%, SiO ₂ : 6.12%, Al ₂ O ₃ : 0.18%. QTY: 12800.00 MTS	7584.00 MTS INCLUSIVE OF 18% WASTAGE ON THE MANGANESE CONTENT IN IMPORTED MANGANESE ORE.

NOTE: THE ABOVE CALCULATION IS PURELY BASED ON THE MANGANESE CONTENT IN THE EXPORT PRODUCT AND THE MANGANESE CONTENT IN THE IMPORTED MANGANESE ORES, AND ALSO THE MANGANESE CONTENT IN THE FERRO MANGANESE SLAG, WHICH IS GENERATED WITHIN THE PLANT DURING THE MANUFACTURING OF FERRO MANGANESE.

Case No.	9 / NC/2/MEET/Apr/202627/1
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Case Status	Case Approved
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00005646AM26
RA File Number	08AX04001013 AM23
Licence No and Date	0811006010/14/09/2022
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Wastage of 5 % maybe allowed as under: Each import item - 1.05 kg/kg content in export. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	10 / NC/2/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	WILSON POWER SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00006354AM26
RA File Number	04AX04000734 AM23
Licence No and Date	0411004463/16/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 15.04.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	11 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00005830AM26
RA File Number	03AX04004735 AM23
Licence No and Date	0311020316/28/12/2022
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to modify the norms as under: I. Quantity of export item at SI No.1 may also be specified as 1626 Nos.in addition to its weight II. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 156.75 MT as 2 Kgs./Kg content in the export item after taking 20% recovery from the scrap. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	12 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00000413AM26
RA File Number	03AX04005210 AM23
Licence No and Date	0311020770/01/02/2023
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to modify the norms as under: I. Description of import item at S No. 1 may be restored as "Aluminum Hot Metal" and quantity of this item may be allowed as 1.01 Kgs. /Kg. content in the export item at SNo.1. II. Quantity of rest of import items from SI. No. 2 & 3 shall remain the same as ratified in NC-2 meeting NC/2/MEET/Mar/202425/22 dated 03.04.2025. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	13 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00006751AM26
RA File Number	03AX04005870 AM23
Licence No and Date	0311021864/03/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to modify the norms as under: I. Description of import item at S No. 1 may be restored as "Aluminum Hot Metal" and quantity of this item may be allowed as 1.01 Kgs. /Kg. content in the export item at SNo.1. II. Quantity of rest of import items from SI. No. 2 to 5 shall remain the same as ratified in NC-2 meeting NC/2/MEET/Oct/202324/14 dated 22.11.2023. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	14 / NC/2/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00001114AM26
RA File Number	07AX04001798 AM23
Licence No and Date	0711006654/07/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.04.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	15 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	MANTRAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00000076AM24
RA File Number	56AX04000410 AM23
Licence No and Date	5611001709/10/04/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

I. Net weight /Km. of export items at **SI.No 1 to 6** may be specified as under:

SI.No.	Net Weight (Kgs./Km)	SI.No.	Net Weight (Kgs./Km)
1	1791	4	692
2	1482	5	390
3	1237	6	195

II. Quantity of import items at **SI.No.1, 3, 5, 7, 9 & 11** i.e. Aliminium Wire Rods may be allowed as **1.01 of import Kgs/Kg** content in the export items at **SI.No.1 to 6** respectively.

III. Quantity of import item at **SI.No.2, 4, 6, 8, 10 & 12** i.e. XLPE Granules allowed as **1.02 Kgs. /Kg.** content in the export items at SI.No.1 to 6 respectively as claimed by the firm.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	16 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	ESWARI GLOBAL METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00006329AM26
RA File Number	07AX04000111 AM24
Licence No and Date	0711007498/09/05/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE TO BE ALLOWED
1	LEAD INGOTS 99.97 PERCENTAGE PURITY MIN	250.00 MTS	LEAD ACID BATTERY SCRAP (AS PER ISRI CODE RAINS) LEAD CONTENT BETWEEN 50% TO 65% (AVERAGE 55%)	1.06 KG/KG ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.
2	UNREFINED LEAD ALLOY (LEAD CALCIUM ALLOY)	3500.00 MTS	LEAD ACID BATTERY SCRAP (AS PER ISRI CODE RAINS) LEAD CONTENT BETWEEN 50% TO 65% (AVERAGE 55%)	1.06 KG/KG ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.
3	LEAD ALLOY IN THE FORM OF INGOTS (LEAD ANTIMONY ALLOY)	1250.00 MTS	LEAD ACID BATTERY SCRAP (AS PER ISRI CODE RAINS)	1.06 KG/KG ON THE NET CONTENT OF LEAD IN THE

			LEAD CONTENT BETWEEN 50% TO 65% (AVERAGE 55%)	EXPORT PRODUCT.
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Note: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported items and also consent to operate from moef&cc/cpcb/spcb for processing of lead scrap (rains) for manufacturing of lead and lead alloy ingots, to the RA concerned.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	17 / NC/2/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	WILSON POWER SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00006355AM26
RA File Number	04AX04000113 AM24
Licence No and Date	0411005367/09/05/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the reply to an old dl has not been received and the dl is re-issued to the firm dated 16.04.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	18 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00006327AM26

RA File Number	03AX04000658 AM24
Licence No and Date	0311023696/18/05/2023
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to modify the norms as under: I. Import items at SNo. 1 & 2 shall be of relevant grade and thickness as contained/utilized in the export item at SNo.1 and their quantities put together may be allowed as applied for i.e. 8625.84 MT as 1.05 Kgs. /Kg. content in the export item at SNo.1. II. Quantity of import items at SI.No. 3 & 4 shall remain the same as ratified in NC-2 meeting NC/2/MEET/Sep/202526/10 dated 11.09.2025. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	19 / NC/2/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	WILSON POWER SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00006356AM26
RA File Number	04AX04000184 AM24
Licence No and Date	0411005497/31/05/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the reply to an old dl has not been received and the dl is re-issued to the firm dated 17.04.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	20 / NC/2/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00004395AM24
RA File Number	03AX04000325 AM24
Licence No and Date	0311025343/12/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	21 / NC/2/MEET/Apr/202627/1			
Case Status	Case Approved			
Party Name	SUYASH METAL PRESSINGS PVT LTD			
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026			
HQ File Number	HQRNORM APPLY 00004412AM24			
RA File Number	31AX04000091 AM24			
Licence No and Date	3111002466/13/07/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
SL No	Item of Export	Quantity	Item of Import & Quantity Applied	Quantity & Wastage to be Allowed
1	Cooling Pipe WA045 - WWLCP04502050. Imported input: Weight of Alloy Steel Seamless Pipe 610.08 kgs. Domestic inputs: Coil end each big & small 89.28 kgs, 2 Nos retaining strip small 238.08 kgs, 2 Nos PVC cap 59.52 kgs, orbital welding 187.49 kgs.	2976 Nos (1184.00 kgs)	Alloy Steel Seamless Tube Dia 8MM x 1MM x 6.45 Mtr QTY: 610.08 KGS	Qty: 610.08 kgs; Wastage: Nil

SL No	Item of Export	Quantity	Item of Import & Quantity Applied	Quantity & Wastage to be Allowed
2	Cooling Pipe WA075 - WWLCP07502082. Imported input: Weight of Alloy Steel Seamless Pipe 2568.46 kgs. Domestic inputs: Coil end each big & small 172.38 kgs, 2 Nos retaining strip small 1034.28 kgs, 2 Nos PVC cap 114.92 kgs, orbital welding 804.44 kgs.	5746 Nos (4694.48 kgs)	Alloy Steel Seamless Tube Dia 8MM x 1MM x 6.45 Mtr QTY:2568.46 KGS	Qty: 2568.46 kgs; Wastage: Nil
3	Cooling Pipe WA110 - WWLCP11004105. Imported input: Weight of Alloy Steel Seamless Pipe 2821.50 kgs. Domestic inputs: Coil end each big & small 148.50 kgs, 2 Nos retaining strip small 965.25 kgs, 2 Nos PVC cap 99.00 kgs, orbital welding 693.00 kgs.	4950 Nos (4727.25 kgs)	Alloy Steel Seamless Tube Dia 8MM x 1MM x 6.45 Mtr QrY:2821.50 KGS	Qty: 2821.50 kgs; Wastage: Nil

Note: The grade of alloy steel seamless tubes should be matched with the grade of alloy steel seamless pipes of the export product.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	22 / NC/2/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	WILSON POWER SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00006357AM26
RA File Number	04AX04000565 AM24
Licence No and Date	0411006115/06/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the reply to an old dl has not been received and the dl is re-issued to the firm dated 15.04.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.	

The case stands deferred.

Case No.	23 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00006666AM24
RA File Number	04AX04000670 AM24
Licence No and Date	0411006284/06/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: ITEM OF EXPORT ROTAR BLADE FOR WIND TURBINE - 50 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED 1. WEIGHT PER BLADE SHOULD BE 24,058 KG 2. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NET TO NET AS PER G.N.4 1,2,5,7,9,13,14,16-19,24-26,29-32,43,49,61,66,74,75,77,80,88,96,97,110-140,144,146-153,157,158,160,161,165,166,169,174,177,179,183,189,192 FOLLOWING ITEMS ARE CONSUMBALES AND MAY BE ALLOWED TOGETHER WITHIN 2 % OF FOB VALUE	

6,10-12,40,57-59,71,72,85,93,118,141-143,145,149,154-156,159,162,164,167,168,170,172,173,175,176,178,180,181,183,184,186,188.191,193-211

REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	24 / NC/2/MEET/Apr/202627/1
Case Status	Case Rejected
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00004343AM26
RA File Number	04AX04000716 AM24
Licence No and Date	0411006419/17/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to reject the case, as under: I. The export item in A.A. No. 0411006205 dated 19.10.2023 is Wheel Nut Assembly (Part No. M89750) and the export items covered in their A.A. No. 0411006419 dated 17.11.2023 are Wheel Nut Assembly (Part No. M85311-0264A; M89750- 0264A; MH0660-0264A.) II. As the Part Nos. in the two A.As. are different, the norms cannot be ratified on repeat basis and, therefore status quo may be maintained. The case stands Rejected.	

Case No.	25 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	GRAPHITE FOILS INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026

and Date	
HQ File Number	HQRNORM APPLY 00007181AM24
RA File Number	05AX04002551 AM24
Licence No and Date	0511022454/04/12/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED	TO
1	FLEXIBLE GRAPHITE SHEET REINFORCED WITH STAINLESS STEEL	25.24 MTS	SEMIFINISHED GRAPHITE PREPARATIONS IN ROLL FORM QTY: 20.00 MTS	19.70 MTS INCLUSIVE OF 1.5% WASTAGE ON THE NET WEIGHT OF SEMIFINISHED GRAPHITE ROLL IN THE EXPORT PRODUCT.	
2	FLEXIBLE GRAPHITE SHEET NON-REINFORCED	19.42 MTS	SEMIFINISHED GRAPHITE PREPARATIONS IN ROLL FORM QTY: 20.00 MTS	19.70 MTS INCLUSIVE OF 1.5% WASTAGE ON THE NET WEIGHT OF SEMIFINISHED GRAPHITE ROLL IN THE EXPORT PRODUCT.	
3	FLEXIBLE GRAPHITE SHEET FOR NUCLEAR APPLICATION	19.42 MTS	SEMIFINISHED GRAPHITE PREPARATIONS IN ROLL FORM QTY: 20.00 MTS	19.70 MTS INCLUSIVE OF 1.5% WASTAGE ON THE NET WEIGHT OF SEMIFINISHED GRAPHITE ROLL IN THE EXPORT PRODUCT.	
4	FLEXIBLE GRAPHITE FOIL	19.42 MTS	SEMIFINISHED GRAPHITE PREPARATIONS IN ROLL FORM QTY: 20.00 MTS	19.70 MTS INCLUSIVE OF 1.5% WASTAGE ON THE NET WEIGHT OF SEMIFINISHED GRAPHITE ROLL IN THE EXPORT PRODUCT.	
5	FLEXIBLE GRAPHITE FOIL WITH OXIDATION INHIBITOR	19.42 MTS	SEMIFINISHED GRAPHITE PREPARATIONS IN ROLL FORM QTY: 20.00 MTS	19.70 MTS INCLUSIVE OF 1.5% WASTAGE ON THE NET WEIGHT OF SEMIFINISHED GRAPHITE ROLL IN THE EXPORT PRODUCT.	
6	FLEXIBLE GRAPHITE FOIL FOR NUCLEAR APPLICATION	19.42 MTS	SEMIFINISHED GRAPHITE PREPARATIONS IN ROLL FORM QTY: 20.00 MTS	19.70 MTS INCLUSIVE OF 1.5% WASTAGE ON THE NET WEIGHT OF SEMIFINISHED GRAPHITE ROLL IN THE EXPORT PRODUCT.	
7	FLEXIBLE GRAPHITE TAPE	19.42 MTS	SEMIFINISHED GRAPHITE PREPARATIONS IN ROLL FORM	19.70 MTS INCLUSIVE OF 1.5% WASTAGE ON THE NET WEIGHT OF SEMIFINISHED	

			QTY: 20.00 MTS	GRAPHITE ROLL IN THE EXPORT PRODUCT.
RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	26 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00006750AM26
RA File Number	03AX04003885 AM24
Licence No and Date	0311029087/04/12/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to modify the norms as under:	
I. Description of import item at S No. 1 may be restored as "Aluminum Hot Metal" and quantity of this item may be allowed as 1.01 Kgs./Kg. content in the export item at SNo.1. II. Quantity of rest of import items from SI.No. 2 to 5 shall remain the same as ratified in NC-2 meeting NC/2/MEET/Aug/202526/9 dated 18.08.2025.	
RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	27 / NC/2/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00000998AM26
RA File Number	02AX04000593 AM24
Licence No and	0211005703/09/01/2024

Date	
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for Virtual Personal Hearing to clarify the reason for review of norms in forthcoming meeting. The case stands deferred.	

Case No.	28 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	ALUMAYER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00008527AM24
RA File Number	03AX04005086 AM24
Licence No and Date	0311031125/13/02/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to modify the norms as under: I. Net weight of export item may be specified as 362.559 MT. II. Import items at SI. No. 1 to 14 shall be of relevant grade and size as contained / utilized in the export item and their quantities may be allowed as 1.02 Kgs. /Kg. content in the export item. III. Quantity of import items at SI.No. 15 to 28 may be allowed as 1.02 Mtr/Mtr. content in the export item. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	29 / NC/2/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026

HQ File Number	HQRNORM REVIW00006338AM26
RA File Number	56AX04000756 AM24
Licence No and Date	5611002830/14/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 15.04.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	30 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	TAG CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00009233AM24
RA File Number	04AX04001123 AM24
Licence No and Date	0411007137/20/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	31 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	HONYLITE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00005507AM26
RA File Number	05AX04004096 AM24
Licence No and Date	0511024752/01/04/2024

Norms Committee Decision:

1. The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE QUANTITY TO BE ALLOWED
1	ALUMINIUM HONEYCOMB PANEL	60000.00 KGS	ALUMINIUM HONEYCOMB BLOCK.	WASTAGE @16.67% OF THE NET WEIGHT OF IMPORTED ALUMINIUM HONEYCOMB BLOCK IN THE EXPORT PRODUCT.
			POLYURETHANE ADHESIVE COMPONENT A POLYOL QTY: 9600 KGS	0.12 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT.
			POLYURETHANE ADHESIVE COMPONENT B ISOCYANATE QTY: 1920 KGS	0.02 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	ALUMINIUM HONEYCOMB CORE	5000.00 KGS	ALUMINIUM HONEYCOMB BLOCK	WASTAGE @14% OF THE NET WEIGHT OF IMPORTED ALUMINIUM HONEYCOMB BLOCK IN THE EXPORT PRODUCT.

NOTE: The grade of the aluminium honeycomb block should be matched with the grade of

the aluminium honeycomb panel and core to be exported.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	32 / NC/2/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	ATLAS TRANSFORMERS INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00000638AM25
RA File Number	34AX04001003 AM24
Licence No and Date	3411004907/09/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for personal hearing in the forthcoming meeting, to explain the case in detail and the reason for delay in submission of DL reply. The case stands deferred.	

Case No.	33 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	SANKALP BARRELS LLP
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00000630AM25
RA File Number	08AX04000097 AM25
Licence No and Date	0811011492/09/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Export item at SI.No.1 to contain 600 MT of M.S. Steel (import item at S No.1.)	

II. Export item at **SI.No.2** to contain **150 MT** of G.P. Steel (import item at SI. No.2.)

III. Import item at **SI No.1** shall be of relevant grade and thickness as contained utilized in the export item at **SI.No.1** and its quantity may be allowed as **630 MT as 1.05 Kgs/Kg** content in the export item.

IV. Import item at **SI No.2** shall be of relevant grade and thickness as contained / utilized in the export item at **SI.No.2** and its quantity may be allowed as **157.5 MT as 1.05 Kgs/Kg** content in the export item.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	34 / NC/2/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00001136AM25
RA File Number	03AX04005954 AM24
Licence No and Date	0311034396/05/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	35 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00001209AM25
RA File Number	03AX04001006 AM25
Licence No and Date	0311034473/10/06/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

- I. Import item at **SI No.1** shall be of relevant grade and diameter as contained / utilized in the export item and its quantity may be allowed as **335,561 Kgs. as 1.30 Kgs. /Kg** content in the export item.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	36 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	CHANDRA ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00005614AM26
RA File Number	05AX04000997 AM25
Licence No and Date	0511026375/01/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Import - **37 MT** including **32% wastage**.

Note: Grade & thickness of item of import will be same as used in Export Product

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	37 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	ALUMAYER INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00001749AM25
RA File Number	03AX04001631 AM25
Licence No and Date	0311035227/05/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that the case was already approved in the meeting no. NC/2/MEET/Feb/202526/18 dated 02/03/2026. The case stands Approved.	

Case No.	38 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	CABLEX CONNECTIVITY SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00002206AM25
RA File Number	31AX04000126 AM25
Licence No and Date	3111003737/30/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Quantity of import items at SNo. 1 to 3, 5, 6, 9 to 15, 17, 20 to 24, 26, 27, 30 to 34, 36, 39 to 43, 45, 46, 49 to 53, 55 & 58 to 60 may be allowed on net to net basis with accountability clause. II. 'UOM' of import item at SI.No. 5 may be corrected as "Number". III. 'UOM' of import items at SI.No. 16, 18, 19, 25, 28, 29, 35, 37, 38, 44, 47, 48, 54, 56 & 57 may be corrected as "Meters". IV. Quantity of import items at SI.No. 4, 7, 8, 16, 18, 19, 25, 28, 29, 35, 37, 38, 44, 47, 48, 54, 56 & 57 may be allowed as 1.02 Mtr/Mtr. content in the export item. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	39 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00006351AM26
RA File Number	02AX04000282 AM25
Licence No and Date	0211007097/14/08/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

ITEM OF EXPORT:

1. COMBUSTION CHAMBER: 2 SETS
2. COOLED DUCT: 2 SETS
3. MOVABLE DUCT: 2 SETS

ITEMS OF IMPORT:

(I) ITEM OF IMPORTS AT SL No 1 TO 22 ARE COMPONENTS.

QUANTITY TO BE ALLOWED: **NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.**

(II) ITEMS OF IMPORT AT SL No 23, 24, 25, 31, 32, 39, 40 & 41 ARE RAW MATERIALS.

QUANTITY TO BE ALLOWED: **1.01 KG/KG ON THE NET WEIGHT OF PLATES AND BEAMS.**

(III) ITEM OF IMPORTS AT SL No 26, 27, 28, 29, 30, 33, 34, 35, 36, 37 & 38 ARE CONSUMABLES.

QUANTITY TO BE ALLOWED: **2.5% OF THE FOB VALUE.**

NOTE: THE GRADE OF IMPORTED PLATE, BRAM AND COMPONENTS SHOULD MATCH THE GRADE OF THE BEAM, PLATE AND COMPONENTS OF THE EXPORT PRODUCTS.

THE SIZE OF PLATES AND BEAMS SHOULD MATCH THE PLATE AND BEAM OF THE EXPORT PRODUCT.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	40 / NC/2/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00002784AM25
RA File Number	03AX04002644 AM25
Licence No and Date	0311036796/02/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	41 / NC/2/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00002786AM25
RA File Number	03AX04002618 AM25
Licence No and Date	0311036798/02/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	

The case stands deferred.

Case No.	42 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	BORGWARNER EMISSIONS TALEGAON PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00005917AM26
RA File Number	31AX04000152 AM25
Licence No and Date	3111003905/24/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Export Product - Add" wt. 32803 kg. Containing 2600 kg. of glow tube made from imported Ni based tubes" Import item: 1, 2 & 4 to 6 - Net to net as per GN4 Import item: 3 - Add "Ni based tubes" 2730 kg. Including 5% wastage RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	43 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	FIBREZONE INDIA
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00003455AM25
RA File Number	08AX04001026 AM25
Licence No and Date	0811012804/03/10/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Import item: 1- Net content in Export Product 1 + **2% wastage**

Import item: 2- Net content in Export Product 2 + **2% wastage**

Note: Grade of item of import will be same as used in Export Product.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	44 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	SPIKEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00003480AM25
RA File Number	07AX04001057 AM25
Licence No and Date	0711012485/04/10/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

- I. Import item at **SNo.1** shall be of relevant grade and size as contained/utilized in the export item at **S No. 1** and its quantity may be allowed as **267.75 MT as 1.05 Kgs. /Kg.** content in the export item.
- II. Import item at **SI.No.2** shall be of relevant grade and size as contained/utilized in the export item at **SI.No. 2** and its quantity may be allowed as **210 MT as 1.05 Kgs. /Kg.** content in the export item.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	45 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00003645AM25
RA File Number	34AX04000512 AM25
Licence No and Date	3411005536/15/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Quantity of import item at SNo.1 (i.e. Copper Cathode) may be allowed as applied for i.e. 51 MT as 1.02 Kgs. /Kg. content in the export item. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	46 / NC/2/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	WARTSILA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00004449AM26
RA File Number	03AX04003539 AM25
Licence No and Date	0311038032/17/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 15.04.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	47 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved

Party Name	SPIKEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00004032AM25
RA File Number	07AX04001249 AM25
Licence No and Date	0711012727/07/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Import item at S No. 1 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as applied for i.e. 100 MT on net to net basis. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	48 / NC/2/MEET/Apr/202627/1										
Case Status	Case Approved										
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026										
HQ File Number	HQRNORM APPLY 00004058AM25										
RA File Number	13AX04000251 AM25										
Licence No and Date	1311003462/11/11/2024										
Norms Committee Decision:											
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:											
<table><tr><th>SL NO</th><th>EXPORT ITEM & QUANTITY TO BE EXPORTED</th><th>ITEM OF IMPORT</th><th>QUANTITY TO BE ALLOWED</th></tr><tr><td>1</td><td>BRONZE ALLOY INGOTS</td><td>BRASS SCRAP ALL GRADES</td><td>1.06 KG/KG ON THE NET WEIGHT OF THE EXPORT OF BRASS BILLETS.</td></tr></table>				SL NO	EXPORT ITEM & QUANTITY TO BE EXPORTED	ITEM OF IMPORT	QUANTITY TO BE ALLOWED	1	BRONZE ALLOY INGOTS	BRASS SCRAP ALL GRADES	1.06 KG/KG ON THE NET WEIGHT OF THE EXPORT OF BRASS BILLETS.
SL NO	EXPORT ITEM & QUANTITY TO BE EXPORTED	ITEM OF IMPORT	QUANTITY TO BE ALLOWED								
1	BRONZE ALLOY INGOTS	BRASS SCRAP ALL GRADES	1.06 KG/KG ON THE NET WEIGHT OF THE EXPORT OF BRASS BILLETS.								

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	49 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	INDOTAG SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00004307AM25
RA File Number	05AX04002024 AM25
Licence No and Date	0511029136/22/11/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

S.NO	ITEM OF IMPORT	% WASTAGE ASKED ON NETT CONTENT	% WASTAGE ALLOWED AND QTY
1	PVC WHITE SHEET OF REL GSM	12.23	10 % (1.10 KG/KG CONTENT IN EXPORT)
2	RIGID PVC FILM AND SHEET OF REL GSM	8	5 % (1.05 KG/KG CONTENT IN EXPORT)
3	PVC COATED OVERLAY OF REL GSM	8	5 % (1.05 KG/KG CONTENT IN EXPORT)
4	COPPER WIRE	5	2 % (1.02 KG/KG CONTENT IN EXPORT)

5	ELECTRONIC IC	NIL	NETT TO NETT

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	50 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	INCOM KITS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00004367AM25
RA File Number	04AX04000808 AM25
Licence No and Date	0411008625/26/11/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

- I. On the basis of the details provided by the firm, for all import items wastage is allowed **1.10 SQ Meter/SQ METER** content in export.

ITEM OF IMPORT	% WASTAGE ASKED ON NETT CONTENT	WASTAGE ALLOWED
Import S. No. 1 to 36 (All import items)	Wastage ranges from 5.9% to 20.5%	1.10 SQ Meter/SQ METER content in export

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	51 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	ESWARI GLOBAL METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00006310AM26
RA File Number	07AX04001228 AM25
Licence No and Date	0711012923/29/11/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM IMPORT QUANTITY APPLIED OF &	WASTAGE TO BE ALLOWED
1	Lead Ingots 99.97 Percentage Purity Min (Net content of lead is 549.835 MTS)	550.00 MTS	Lead Acid Battery Scrap (as per ISRI CODE Rains) LEAD CONTENT BETWEEN 50% TO 65% (AVERAGE 55%)	1.06 KG/KG ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.
2	Unrefined lead alloy (Lead calcium Alloy) (Net content of lead is 1100 MTS)	1122.00 MTS	Lead Acid Battery Scrap (as per ISRI Code Rains) LEAD CONTENT BETWEEN 50% TO 65% (AVERAGE 55%)	1.06 KG/KG ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.
3	Lead Alloy in the form of Ingots (Lead Antimony Alloy) (Net content of Lead is 3850 MTS)	4119.50 MTS	Lead Acid Battery Scrap (as per ISRI Code Rains) LEAD CONTENT BETWEEN 50% TO 65% (AVERAGE 55%)	1.06 KG/KG ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

NOTE: THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) FROM THE CUSTOMS AUTHORIZED LABORATORY/SUPPLIER ON THE NET CONTENT OF LEAD IN THE IMPORTED ITEMS AND ALSO CONSENT TO OPERATE FROM MOEF&CC/CPCB/SPCB FOR PROCESSING OF LEAD SCRAP (RAINS) FOR MANUFACTURING OF LEAD AND LEAD ALLOY INGOTS, TO THE RA CONCERNED.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	52 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00004488AM25
RA File Number	08AX04001403 AM25
Licence No and Date	0811013367/02/12/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Sl No	Export Item	QUANTITY	ITEM OF IMPORT	Quantity TO BE ALLOWED
1	ALUMINIUM COMPOSITE PANEL SHEETS (6189 NOS) 3 MM (8 X 4 SIZE)	21233.00 KGS	COLOR COATED ALUMINIUM COIL 0.21X 1240mm QTY: 21659.13 KGS	1.01 KG/KG ON THE NET CONTENT OF THE COLOUR-COATED ALUMINUM COIL OF THICKNESS 0.21 MM THICKNESS IN THE EXPORT PRODUCT.
2	ALUMINIUM COMPOSITE PANEL SHEETS (6189 NOS) 4 MM (8 X 4 SIZE)	21233 KGS	COLOR COATED ALUMINIUM COIL 0.21 X1240 MM	1.01 KG/KG ON THE NET CONTENT OF THE COLOUR-COATED ALUMINUM COIL OF THICKNESS 0.21 MM THICKNESS IN THE EXPORT PRODUCT.

			QTY: 21659.13 KGS	
NOTE: THE THICKNESS OF THE IMPORTED COLOR-COATED ALUMINIUM COILS SHOULD MATCH THE THICKNESS OF THE COLOR-COATED ALUMINIUM COIL USED IN THE EXPORT PRODUCT. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	53 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	SKIPPER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00004606AM25
RA File Number	02AX04000568 AM25
Licence No and Date	0211007741/06/12/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

- I. Quantity of import item at **SNo.1** (Billets of relevant grade of Steel) may be allowed as **1.045 Kgs/Kg** content in the export item, as per **SION C-220**.
- II. Quantity of import item at **SI.No.2** (Unwrought Zinc) may be allowed as applied for i.e. **230.1 MT, as per SION C-220**.
- III. Quantity of import item at **SI.No.3** (HR Steel UPN) may be allowed as **1.02 Kgs/Kg** content in the export item.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	54 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	KOTHARI METSOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00004686AM25
RA File Number	31AX04000321 AM25
Licence No and Date	3111004179/11/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Import item - 1485 MT including 1% wastage. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	55 / NC/2/MEET/Apr/202627/1										
Case Status	Case Approved										
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026										
HQ File Number	HQRNORM APPLY 00004706AM25										
RA File Number	08AX04001532 AM25										
Licence No and Date	0811013474/12/12/2024										
Norms Committee Decision:											
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:											
<table><tr><th>Sl No</th><th>Export Item</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>Quantity TO BE ALLOWED</th></tr><tr><td>1</td><td>ALUMINIUM COMPOSITE PANEL SHEETS (7358 NOS) 3</td><td>25245.29KGS</td><td>COLOR COATED ALUMINIUM COIL 0.21X</td><td>1.01 KG/KG ON THE NET CONTENT OF THE COLOUR-COATED ALUMINUM COIL OF THICKNESS 0.21 MM</td></tr></table>		Sl No	Export Item	QUANTITY	ITEM OF IMPORT	Quantity TO BE ALLOWED	1	ALUMINIUM COMPOSITE PANEL SHEETS (7358 NOS) 3	25245.29KGS	COLOR COATED ALUMINIUM COIL 0.21X	1.01 KG/KG ON THE NET CONTENT OF THE COLOUR-COATED ALUMINUM COIL OF THICKNESS 0.21 MM
Sl No	Export Item	QUANTITY	ITEM OF IMPORT	Quantity TO BE ALLOWED							
1	ALUMINIUM COMPOSITE PANEL SHEETS (7358 NOS) 3	25245.29KGS	COLOR COATED ALUMINIUM COIL 0.21X	1.01 KG/KG ON THE NET CONTENT OF THE COLOUR-COATED ALUMINUM COIL OF THICKNESS 0.21 MM							

	MM (8 X 4 SIZE)		1240mm QTY: 25750.19 KGS	THICKNESS IN THE EXPORT PRODUCT.
2	ALUMINIUM COMPOSITE PANEL SHEETS (7358 NOS) 3 MM (8 X 4 SIZE)	25245.29KGS	COLOR COATED ALUMINIUM COIL 0.21 X1240 MM QTY: 25750.19 KGS	1.01 KG/KG ON THE NET CONTENT OF THE COLOUR- COATED ALUMINUM COIL OF THICKNESS 0.21 MM THICKNESS IN THE EXPORT PRODUCT.

NOTE: THE THICKNESS OF THE IMPORTED COLOR-COATED ALUMINIUM COILS SHOULD MATCH THE THICKNESS OF THE COLOR-COATED ALUMINIUM COIL USED IN THE EXPORT PRODUCT.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	56 / NC/2/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00004968AM25
RA File Number	03AX04004686 AM25
Licence No and Date	0311039823/23/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

- I. Net weight of export items at **SNo.1** may be specified as **118.245 MT**
- II. Quantity of import items at **SI.No.1 & 9** (i.e. Copper Wire Rod) may be allowed as **1.01 Kgs/Kg** content in the export item.
- III. Quantity of import items at **SI.No. 2** (i.e. Water blocking yarn) may be allowed as **1.02 Kgs./Kg.** content in the export item.
- IV. Quantity of import items at **SI.No.3 & 11** (i.e. Non conducting Water blocking tape) may be allowed as **1.02 Sq. mtrs/Mtrs.** content in the export item.
- V. Quantity of import items at **SI.No.4 & 8** (i.e. Semi conducting Water blocking tape) may be allowed as **1.02 Sq. mtrs/Mtrs.** content in the export item.
- VI. Quantity of import item at **SI.No.5** (i.e. Inner Semicon) may be allowed as **1.02 Kgs/Kg** content in the export item as claimed by the firm.
- VII. Quantity of import item at **SI.No.6** (i.e. XLPE) may be allowed as **1.02 Kgs/Kg** content in the export item as claimed by the firm.
- VIII. Quantity of import item at **SI.No.7** (i.e. Outer Semicon) may be allowed as **1.02 Kgs/Kg** content in the export item as claimed by the firm.
- IX. Quantity of import item at **SI.No.10** (i.e. Copper Tape) may be allowed as **1.01 Kgs/Kg** content in the export item.
- X. Quantity of import item at **SI.No.12** (i.e. Black MDPE) may be allowed as **1.02 Kgs/Kg** content in the export item as claimed by the firm.
- XI. Quantity of import item at **SI.No.13** (i.e. MDPE Outer Sheath) may be allowed as **1.02 Kgs/Kg** content in the export item as claimed by the firm.
- XII. Quantity of import item at **SI.No.14** (i.e. Red PE Master Batch) may be allowed as **1.02 Kgs/Kg** content in the export item as claimed by the firm.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.